

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:3785

ANSWERED ON:27.04.2012

ADULTERATED FRUITS VEGETABLES AND PULSES

Alagiri Shri S. ;Nagorao Shri Dudhgaonkar Ganeshrao;Singh Shri Ijyaraj ;Thakor Shri Jagdish

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

(a) whether the Government has laid down provisions to limit the presence of various residues, chemicals and colours in fruits, vegetables and pulses in the country;

(b) if so, the details thereof;

(c) whether the Government has taken note of sale of adulterated fruits, vegetables and pulses having higher level of residues, chemicals and artificial colours than the permissible level across the country;

(d) if so, the details thereof alongwith the number of such cases detected and persons found guilty and convicted for such offence during the last three years, State/ UT-wise; and

(e) the steps taken/proposed by the Government to ensure proper implementation and compliance of provisions in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

(a) & (b): The limits of pesticide residues and heavy metals are prescribed under Food Safety and Standards (Contaminants, Toxins And Residues) Regulations, 2011 for fruits, vegetables and pulses. No added colour is permitted in fruits, vegetables and pulses.

(c) & (d): As per information received from the States/U.Ts, the number of samples of food articles including fruits, vegetables and pulses examined, found adulterated and percentage of adulteration during the year 2008, 2009 and 2010 is at Annexure. The number of prosecution launched and number of cases convicted during the last three years are given below-

Year	No. of prosecutions launched	No. of cases convicted
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2008	6506	1034
2009	11061	1942
2010	9258	1897

(e): Random samples of various food articles including fruits, vegetables, and pulses are drawn regularly by the State/U.T Governments and penal action is taken against the offenders, in cases where samples are found not conforming to the provisions of the FSS Act, 2006.